

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. MP/311/2014**

- Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Open Access in inter-State Transmission and related matters) Regulations, 2009; Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010; Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State transmission Scheme to Central Transmission Utility) Regulations, 2010 and in the matter of signing of LTA for transmission system for immediate evacuation of power from Darlipalli TPS and grant of regulatory approval for execution of transmission system,
- Date of hearing : 18.11.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M.Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : NTPC Limited and others
- Parties present : Shri A.M. Pavgi, PGCIL  
Shri Swapnil Verma, PGCIL  
Ms. Anushree Bardhan, Advocate, NTPC

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed seeking direction to respondents to sign the required LTA in accordance with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Open Access in inter-State Transmission and related matters) Regulations, 2009. He further submitted that the transmission system of Darlipalli- Jharsuguda 765 kV transmission

line has to be implemented by PGCIL under compressed time schedule. The 1<sup>st</sup> Unit of Darlipalli generation project is scheduled to be commissioned in June, 2018 and the transmission line is required for start-up power by March, 2016 by NTPC. However, LTA agreement for the transmission line has not been signed.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. Learned counsel for NTPC accepted the notice.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 28.11.2014. The respondents were directed to file their replies by 15.12.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.12.2014.

5. The Commission directed NTPC to submit on affidavit by 20.12.2014, status of generation project and signing of Power Purchase Agreement.

6. The Commission directed that due date of filing the replies, rejoinders and information should be strictly complied with. The replies, rejoinders and information filed after due date shall not be considered.

7. The petition shall be listed for hearing on 8.1.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**